

"FORM NO. 15G

[See section 197A(1), 197A(1A) and rule 29C]

Declaration under section 197A(1) and section 197A(1A) of the Income-tax Act, 1961 to be made by an individual or a person (not being a company or firm) claiming certain receipts without deduction of tax

PART I

1. Name of Assessee (Declarant)		2. PAN of the Assessee	
4. Flat/Door/Block No.		3. Assessment Year (for which declaration is being made)	
5. Name of Premises		6. #Status	
8. Road/Street/Lane		7. Assessed in which Ward/Circle	
9. Area/Locality		10. AO Code (under whom assessed last time)	
11. Town/City/District		Area Code	AO Type
12. State		Range Code	AO No.
13. PIN		14. Last Assessment Year in which assessed	
15. Email		16. Telephone No. (with STD Code) and Mobile No.	
19. Name of Business/Occupation		17. Present Ward/Circle	
21. Jurisdictional Chief Commissioner of Income-tax or Commissioner of Income-tax (if not assessed to Income-tax earlier)		18. Residential Status (within the meaning of Section 6 of the Income Tax Act, 1961)	
		20. Present AO Code (if not same as above)	
		Area Code	AO Type
		Range Code	AO No.
22. Estimated total income from the sources mentioned below: (Please tick the relevant box)			
Dividend from shares referred to in Schedule I <input type="checkbox"/>			
Interest on securities referred to in Schedule II <input type="checkbox"/>			
Interest on sums referred to in Schedule III <input type="checkbox"/>			
Income from units referred to in Schedule IV <input type="checkbox"/>			
The amount of withdrawal referred to in section 80CCA(2)(a) from National Savings Scheme referred to in Schedule V <input type="checkbox"/>			
23. Estimated total income of the previous year in which income mentioned in Column 22 is to be included			

24. Details of investments in respect of which the declaration is being made:

SCHEDULE-I

(Details of shares, which stand in the name of the declarant and beneficially owned by him)

No. of shares	Class of shares & face value of each share	Total value of shares	Distinctive numbers of the shares	Date(s) on which the shares were acquired by the declarant (dd/mm/yyyy)

SCHEDULE-II

(Details of the securities held in the name of declarant and beneficially owned by him)

Description of securities	Number of securities	Amount of securities	Date(s) of securities (dd/mm/yyyy)	Date(s) on which the securities were acquired by the declarant (dd/mm/yyyy)

SCHEDULE-III

(Details of the sums given by the declarant on interest)

Name and address of the person to whom the sums are given on interest	Amount of sums given on interest	Date on which the sums were given on interest (dd/mm/yyyy)	Period for which sums were given on interest	Rate of interest

SCHEDULE-IV

(Details of the mutual fund units held in the name of declarant and beneficially owned by him)

Name and address of the mutual fund	Number of units	Class of units and face value of each unit	Distinctive number of units	Income in respect of units

SCHEDULE-V

(Details of the withdrawal made from National Savings Scheme)

Particulars of the Post Office where the account under the National Savings Scheme is maintained and the account number	Date on which the account was opened(dd/mm/yyyy)	The amount of withdrawal from the account

.....
**Signature of the Declarant

Declaration/Verification

*I/We.....do hereby declare that to the best of *my/our knowledge and belief what is stated above is correct, complete and is truly stated. *I/We declare that the incomes referred to in this form are not includible in the total income of any other person u/s 60 to 64 of the Income-tax Act, 1961. *I/We further, declare that the tax *on my/our estimated total income, including *income/incomes referred to in Column 22 above, computed in accordance with the provisions of the Income-tax Act, 1961, for the previous year ending on relevant to the assessment yearwill be nil. *I/We also, declare that *my/our *income/incomes referred to in Column 22 for the previous year ending on relevant to the assessment year will not exceed the maximum amount which is not chargeable to income-tax.

Place:

Date:

.....
Signature of the Declarant

PART II

[For use by the person to whom the declaration is furnished]

1. Name of the person responsible for paying the income referred to in Column 22 of Part I		2. PAN of the person indicated in Column 1 of Part II	
3. Complete Address		4. TAN of the person indicated in Column 1 of Part II	
5. Email	6. Telephone No. (with STD Code) and Mobile No.	7. Status	
8. Date on which Declaration is Furnished (dd/mm/yyyy)	9. Period in respect of which the dividend has been declared or the income has been paid/credited	10. Amount of income paid	11. Date on which the income has been paid/credited(dd/mm/yyyy)
12. Date of declaration, distribution or payment of dividend/withdrawal under the National Savings Scheme(dd/mm/yyyy)		13. Account Number of National Saving Scheme from which withdrawal has been made	

Forwarded to the Chief Commissioner or Commissioner of Income-tax.....

Place:

Date:

.....
Signature of the person responsible for paying the income referred to in Column 22 of Part I

Notes:

- The declaration should be furnished in duplicate.
- *Delete whichever is not applicable.
- #Declaration can be furnished by an individual under section 197A(1) and a person (other than a company or a firm) under section 197A(1A).
- **Indicate the capacity in which the declaration is furnished on behalf of a HUF, AOP, etc.
- Before signing the declaration/verification, the declarant should satisfy himself that the information furnished in this form is true, correct and complete in all respects. Any person making a false statement in the declaration shall be liable to prosecution under 277 of the Income-tax Act, 1961 and on conviction be punishable-
 - In a case where tax sought to be evaded exceeds twenty-five lakh rupees, with rigorous imprisonment which shall not be less than 6 months but which may extend to seven years and with fine;
 - In any other case, with rigorous imprisonment which shall not be less than 3 months but which may extend to two years and with fine.
- The person responsible for paying the income referred to in column 22 of Part I shall not accept the declaration where the amount of income of the nature referred to in sub-section (1) or sub-section (1A) of section 197A or the aggregate of the amounts of such income credited or paid or likely to be credited or paid during the previous year in which such income is to be included exceeds the maximum amount which is not chargeable to tax.;